

TO BE PUBLISHED IN PART II, SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE & INSURANCE)

NEW DELHI, DATED THE 6th January, 1976.

NOTIFICATION  
(INCOME-TAX)

NO. 1199 (F.NO.176/99A/75-II.A1): In exercise of the powers conferred by sub-section (2)(b) of Section 80G of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies Shri Vengaswarer Alagapperumal and Nagathammen Temple, Kodambakkam, Madras-26 to be a place of public worship of renown throughout the State Tamil Nadu for the purposes of the said Section.

Sd/-  
( M. SHASTRI )  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

TO

The Manager,  
Government of India Press,  
Ring Road Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

NO. 1199 (F.NO.176/99A/75-II.A1)

Copy forwarded to:-

1. The Commissioner of Income-tax, Tamil Nadu-III, Madras, with reference to his letter C.No.212(662)/75 dated 28.10.75.

He is requested to check up the position regarding the utilisation of the donations ~~by~~ obtaining relevant accounts from the respective religious authorities every year.

2. All Other Commissioners of Income-tax.
3. The Comptroller & Auditor General of India, New Delhi.
4. All Chambers of Commerce in Tamil Nadu.

Sd/-  
( M. SHASTRI )  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA